FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CPDC GEMINI STAR (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate person	CPDC GEMINI STAR (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate person	08/01/2019
3.	Authority under which corporate person is incorporated /registered	Registrar Of Companies, Mumbai under the Companies Act, 2013
4.	Corporate identity number/ limited liability identity number of corporate person	U74999MH2019FTC319194
5.	Address of the registered office and principal office(ifany) of corporate person	Level 7, The Capital, Plot No. C-70, G Block, Bandra Kurla Complex, Bandra Mumbai 400051
6.	Liquidation commencement date of corporate person	13th June 2022
7.	Name, address, email address, telephone number and the registration number of the liquidator	Ms. Purnima Shetty DX-6, Om Woods, Plot No.144, Nr. Dmart, Sector-21, Nerul East, Navi Mumbai 400706 Email: pcspurnima@gmail.com Tel. No. +91-9920100695 Regn No. IBBI/IPA-002/IP-N00394/2017-18/11197
8.	Last date for submission of claims	13th July 2022

Notice is hereby given that the CPDC GEMINI STAR (INDIA) PRIVATE LIMITED has commenced voluntary liquidation on 13th June 2022

The stakeholders of CPDC GEMINI STAR (INDIA) PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 13th July 2022 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Purnima Shetty
Liquidator of CPDC Gemini Star (India) Private Limited
IBBI/IPA-002/IP- N00394/2017-18/11197

Date: 17th June 2022
Place: Mumbai

FORM G
INVITATION FOR EXPRESSION OF INTEREST
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor	National Steel and Agro Industries Limited.
2.	Date of incorporation of corporate debtor	January 09, 1985
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate identity number / limited liability identification number of corporate debtor	L27100MH1985PLC140379
5.	Address of the registered office and principal office (if any) of corporate debtor	621, Tulsiani Chambers, Nariman Point, Mumbai MH 400021 IN
6.	Insolvency commencement date of the corporate debtor	April 11, 2022
7.	Date of invitation of expression of interest	June 17, 2022
8.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	By email request to cirp.nsail@decoderesolvency.com
9.	Norms of ineligibility applicable under section 29A are available at:	Or visit: nsail.decoderesolvency.com
10.	Last date for receipt of expression of interest	July 4, 2022
11.	Date of issue of provisional list of prospective resolution applicants	July 11, 2022
12.	Last date for submission of objections to provisional list	July 16, 2022
13.	Date of issue of final list of prospective resolution applicants	July 20, 2022
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	July 16, 2022
15.	Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	Potential Resolution Applicants receive email from: cirp.nsail@decoderesolvency.com
16.	Last date for submission of resolution plans	August 17, 2022
17.	Manner of submitting resolution plans to resolution professional	Submit All Documents in 2 parts on or before the last date Part 1: Sealed Envelope Addressed to: Dushyant C Dave, 1101 Dalamal Towers, Nariman Point, Mumbai-400 021, India Part 2: Email all documents in a password protected file to: cirp.nsail@decoderesolvency.com
18.	Estimated date for submission of resolution plan to the Adjudicating Authority for approval	August 26, 2022
19.	Name and registration number of the resolution professional	Dushyant C Dave IBBI/IPA-003/IP-N00061/2017-18/10502
20.	Name, Address and e-email of the resolution professional, as registered with the Board	1101 Dalamal Towers, Nariman Point, Mumbai - 400021 INDIA. Email Id: dushyant.dave@decoderesolvency.com
21.	Address and email to be used for correspondence with the resolution professional	Dushyant C Dave, 1101, Floor-11, Plot-211, Dalamal Tower, Free Press Journal Marg, Nariman Point, Mumbai, Maharashtra-400021 Email Id: cirp.nsail@decoderesolvency.com
22.	Further details are available at or with	By email request to cirp.nsail@decoderesolvency.com
23.	Date of publication of Form G	June 17, 2022

RP Dushyant C Dave
IBBI Regn. No.: IBBI/IPA-003/IP-N00061/2017-18/10502
Date: June 17, 2022 — IP's registered email: dushyant.dave@decoderesolvency.com
Place: Mumbai — Communication ID: cirp.nsail@decoderesolvency.com

WHIRLPOOL OF INDIA LIMITED
(**CIN:** L29191PN1960PLC020063)
Regd. Office: Plot No. A-4, MIDC, Ranjangaon, Taluka-Shirur, Dist. Pune- 412220, Maharashtra
Tel No.: 02138-660100; **Fax No.:** 02138-232376
E-mail: investor_contact@whirlpool.com;
Website: www.whirlpoolindia.com

NOTICE TO THE SHAREHOLDERS REGARDING 61ST ANNUAL GENERAL MEETING OF THE COMPANY

1. NOTICE is hereby given that the Sixty First Annual General Meeting (AGM) of Whirlpool of India Limited ("the Company") will be held on Friday, 15th July, 2022 at 11:00 AM (IST) through Video Conference/Other Audio Visual Means ("VC/OAVM") in compliance with all the applicable provisions of Companies Act, 2013 ("Act") and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with General Circular No. 14/2020 dated April 08, 2020, No. 17/2020 dated April 13, 2020, No. 20/2020 dated May 05, 2020 and subsequent circulars issued in this regards, latest being General Circular No. 02/2022 dated May 05, 2022 issued by the Ministry of Corporate Affairs (**"MCA Circulars"**), Circular No. SEBI/HO/CFD/CMD2/CIRP/P/2022/62 dated May 13, 2022 issued by the Securities and Exchange Board of India **("SEBI Circular")** and other applicable circulars issued in this regard, to transact the business that will be set forth in the Notice of AGM.
2. The Notice of the AGM along with the Annual Report for the Financial Year (FY) 2021-22 will only be sent by electronic mode to those members whose e-mail addresses are registered with the Company/Depository Participant(s) ("DPs") in compliance with the aforesaid MCA Circulars and SEBI Circular. Members may note that the Notice of the AGM and Annual Report will also be available on the Company's website at www.whirlpoolindia.com, website of Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the website of NSDL at www.evoting.nsdl.com. The copies of the Notice of the AGM along with Integrated Annual Report for the FY 2021-22 shall be sent to those Members who request for the same.
3. **Manner of registering/updating email address:**

Members holding shares in physical form	Members holding shares in physical mode and who have not updated their email address with the Company are requested to update their email addresses by writing to RTA at delhi@linkintime.co.in or shikha.karakoti@linkintime.co.in or sunil.mishra@linkintime.co.in along with the copy of the signed request letter in ISR-1 mentioning the name, folio number and address of the member, self-attested copy of the PAN card, and self-attested copy of any document (eg.: Driving License, Election Identity Card, Passport) in support of the address of the Member.
Members holding shares in demat form	Please contact your DPs and register or update your email address with the respective DPs.

4. **Manner of casting vote through e-voting:**
   - The Company will be providing remote e-voting ("remote e-voting") facility to all its members to cast their vote on all the resolutions set out in the Notice of the AGM. Additionally, the Company will also provide the facility of voting through e-voting system during the AGM ("e-voting"). Detailed procedure for remote e-voting/e-voting will be provided in the Notice of the AGM.
   - The login credentials for casting the votes through e-voting shall be made available through the various modes provided in the Notice as well as through email after successful registration of the email addresses. The details will also be made available on the website of the Company.
5. **Book Closure and Final Dividend:**
   Pursuant to Section 91 of the Act and Regulation 42 of SEBI Listing Regulations, the Register of Members and Share Transfer books will remain closed from Thursday, 30th June, 2022 to Wednesday, 06th July, 2022 (both days inclusive) for ascertaining the list of Members who would be entitled to receive dividend of ₹ 5 per share for the financial year ended March 31, 2022, subject to approval of shareholders at the ensuing AGM of the Company. The dividend will be payable online to those members whose bank details are updated and via dividend warrants/demand drafts/cheques to the members whose bank details are not registered with the Company.
6. **Manner of registering KYC including bank details for receiving Dividend:**
   - For Members holding shares in physical mode, SEBI vide its Circular dated 3rd November, 2021, has mandated registration of PAN, mobile number, email, address with PIN code, nomination, specimen signature and bank details (collectively referred to as "KYC") with Company/Registrar and Share Transfer Agent (RTA). Members holding shares in physical form are, therefore, requested to update their KYC with RTA at Link Intime India Private Limited, Noble Heights, 1st Floor, Plot NH-2, C-1 Block LSC, Near Savitri Market, Janakpuri, New Delhi-110058 by sending a duly filled Form ISR-1 and other relevant forms available on the website of the Company at www.whirlpoolindia.com or RTA at www.linkintime.co.in.
   - Members holding shares in dematerialised mode are requested to update their complete bank details with their DPs to avoid delay in receiving the dividend.
7. **Tax on Dividend**
   - Members may note that the Income Tax Act, 1961 (Act), as amended by the Finance Act, 2020, mandates that dividends paid or distributed by a Company after 1st April, 2020 shall be taxable in the hands of the Members. The Company shall therefore be required to deduct Tax at Source (TDS) at the time of making payment of the final dividend. In order to enable us to determine the appropriate TDS rate, as applicable, Members are requested to submit the documents in accordance with the provisions of the Act.
   - For Resident Members, tax shall be deducted at source under Section 194 of the Act at 10% on the amount of Dividend declared and paid by the Company during FY 2022-23, subject to submission of PAN by the Member. If PAN is not submitted, TDS would be deducted @ 20% as per Section 206AA of the Act.
   - In cases where the Member submits Form 15G (applicable to any person other than a Company or a Firm)/Form 15H (applicable to an individual above the age of 60 years), provided that the eligibility conditions are being met, no tax at source shall be deducted.
   - Apart from the above, since the TDS/Withholding rates are different for resident and non-resident Members, if there is a change in your residential status, as per the provisions of the Act, you are requested to get your residential status updated in your demat account or the physical folio, as applicable, before the Record Date.
   - Tax Exemption Forms are available at the website of RTA www.linkintime.co.in.

   This notice is being issued for the information and benefit of all the Members of the Company in compliance with the applicable circulars of the MCA and SEBI.

For Whirlpool of India Limited

Place : Gurugram — **Roopali Singh**
Date : 16 June, 2022 — **Company Secretary**

U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD.
9-A, Rana Pratap Marg, Lucknow
Ph. No.: 0522 - 2200183, 2628310 Fax : 2627994
e-mail : upsugarfed@yahoo.co.in Website : www.upsugarfed.org

पत्र संख्या : पी–08837यू0पी0एफ0/ — दिनांक: 16.06.2022

Tender Notice

Online e-tenders are invited from Manufacturers/ Authorised dealer (as per details given in tender documents) for supply of Stainless steel tubes to our various Cooperative Sugar Factories of U.P. The e-tender documents with detailed specifications terms and conditions etc. can be downloaded from e-tender portal **http://etender.up.nic.in** & federation website **www.upsugarfed.org** time to time. Old bidder should also submit the tender fee Rs. 2,360/-.

The Managing Director Federation reserves the right to cancel any or all bids/annul e-bidding process without assigning any reason & decision of Federation will be final & binding.

MANAGING DIRECTOR

PUBLIC NOTICE
TO WHOMSOEVER IT MAY CONCERN

THIS IS TO INFORM THE GENERAL PUBLIC THAT FOLLOWING SHARE CERTIFICATE(S) OF PIX TRANSMISSIONS LIMITED HAVING ITS REGISTERED OFFICE AT. J-7, MIDC, HINGNA ROAD, NAGPUR-440016. REGISTERED IN THE NAME(S) OF THE FOLLOWING SHARE HOLDER(S) HAS/HAVE BEEN LOST BY THEM.

NAME OF HOLDER(S)	FOLIO NO	CERTIFICATION NO	DISTINCTIVE NO	NO OF SHARES
NILAM K MEHTA KANTI J MEHTA	N050315	58054	4355301 – 4355400	100

THE PUBLIC ARE HEREBY CAUTIONED AGAINST PURCHASING OR DEALING IN ANY WAY WITH THE ABOVE REFERRED SHARE CERTIFICATE(S).
ANY PERSON(S) HAS/HAVE ANY CLAIM IN RESPECT OF THE SAID CERTIFICATE(S) SHOULD LODGE SUCH CLAIM WITH THE COMPANY OR IT'S REGISTRAR AND TRANSFER AGENTS Link Intime India Private Limited, C-101, 247 Park, L.B.S. Marg, Vikhroli (West) Mumbai - 400083. WITHIN 15 DAYS OF PUBLICATION OF THIS NOTICE. AFTER WHICH NO CLAIM WILL BE ENTERTAINED AND THE COMPANY MAY PROCEED TO ISSUE DUPLICATE SHARE CERTIFICATE/S.

NAME OF SHARE HOLDER:
PLACE: MUMBAI | DATE: 17/06/2022 — 1. NILAM K MEHTA 2. KANTI J MEHTA

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CPDC GEMINI STAR (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate person	CPDC GEMINI STAR (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate person	08/01/2019
3.	Authority under which corporate person is incorporated /registered	Registrar Of Companies, Mumbai under the Companies Act, 2013
4.	Corporate identity number/ limited liability identity number of corporate person	U74999MH2019FTC319194
5.	Address of the registered office and principal office(if any) of corporate person	Level 7, The Capital, Plot No. C-70, G Block, Bandra Kurla Complex, Bandra Mumbai 400051
6.	Liquidation commencement date of corporate person	13th June 2022
7.	Name, address, email address, telephone number and the registration number of the liquidator	Ms. Purnima Shetty DX-6, Om Woods, Plot No.144, Nr. Dmart, Sector-21, Nerul East, Navi Mumbai 400706 Email: pcspurnima@gmail.com Tel. No. +91-9920100695 Regn No. IBBI/IPA-002/IP-N00394/2017-18/11197
8.	Last date for submission of claims	13th July 2022

Notice is hereby given that the CPDC GEMINI STAR (INDIA) PRIVATE LIMITED has commenced voluntary liquidation on 13th June 2022
The stakeholders of CPDC GEMINI STAR (INDIA) PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 13th July 2022 to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Purnima Shetty
Liquidator of CPDC Gemini Star (India) Private Limited
IBBI/IPA-002/IP- N00394/2017-18/11197

Date: 17th June 2022
Place: Mumbai

इंडियन बैंक **Indian Bank**
इलाहाबाद **ALLAHABAD**

CUMBALA HILL BRANCH: 56, Jewellers Appartment, Pedder Road, Cumbala Hill, Mumbai - 400026, •**Tel:** 022-23886161, •**E-mail:** cumbalahill@indianbank.co.in

POSSESSION NOTICE
Under Rule 8(1) of security Interest (Enforcement) Rule 2002

Whereas, the undersigned being the authorised officer of **Indian Bank, Cumbala Hill Branch, 56, Jewellers Appartment, Pedder Road, Cumbala Hill, Mumbai - 400026**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 8 and 9 of Security Interest (Enforcement) Rules 2002 issued a Demand Notice Dated **25.03.2022** calling upon the Borrower **Ms. Natasha Dilipsingh Parihar and Mr. Dilipsingh Parihar** (**Guarantor)** to repay the amount mentioned in the notice **₹ 22,25,343.00 (Rupees Twenty Two Lakhs Twenty Five Thousand Three Hundred Forty Three Only)** as on **25.03.2022 within 60 days** from the date of receipt of said notice with future interest and incidental charges w.e.f 25.03.2022.
The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the Public in General that the undersigned has taken **Symbolic Possession** of the Property described here in below in exercise of powers conferred on him/ her under section 13(4) of the said Act read with rule 8 and 9 of the said rule on this **13th of June, 2022.**
The Borrower in particular and the Public in General is hereby cautioned not to deal with the Property and any dealings with the Property will be subject to the charge of **Indian Bank Cumbala Hill Branch, 56 Jewellers Appartment, Pedder Road, Cumbala Hill, Mumbai - 400026**, for an amount of **₹ 22,25,343.00 (Rupees Twenty Two Lakhs Twenty Five Thousand Three Hundred Forty Three only)** as on **25.03.2022** with the future interest and incidental charges w.e.f. 25.03.2022.

DESCRIPTION OF IMMOVABLE PROPERTY:

Residential House having Survey No./ Gut No. 44 (PT), Plot No. 71/2, Vrajdershan Nagri & BM, Petrol Pump, Vangaon- Chinchani Main Road, Village- Vangaon, Dahanu, Thane, Maharashtra - 401102, Boundaries:- East- Open Plot, **West-** Open Plot, **North-** Open Plot, **South-** Vangaon Chinchani Main Road.

Date : 13.06.2022 — Sd/-
Place: Cumbala Hill — **Authorized Officer, Indian Bank**

ALFRED HERBERT (INDIA) LIMITED
CIN: L74999WB1919PLC003516
Regd Office: 13/3, Strand Road, Kolkata 700001
Email: Kolkata@alfredherbert.com,
Website: www.alfredherbert.co.in

NOTICE OF 102ND ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that One Hundred and Second Annual General Meeting of the Company will be held on **Friday, 12th day of August, 2022 at 10:30 A.M.** through Video Conferencing ("VC")/ Other Audio Visual Means ('OAVM') to transact the business, as set out in the Notice of the AGM.

In view of the continuing COVID-19 Pandemic, the Ministry of Corporate Affairs (MCA) vide its circular dated 5th May, 2022 read together with circulars dated 13th January, 2021, 8th April, 2020, 13th April, 2020 and 5th May, 2020 (collectively referred to as "MCA Circulars"), permitted convening the Annual General Meeting ("AGM" / "Meeting") through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM"), without physical presence of the members at a common venue., Further, the securities and Exchange Board of India vide its circular dated 12th May, 2020 and 15th January,2021('SEBI circulars') has also granted certain relaxations. In accordance with the MCA Circulars, SEBI circulars, provisions of the Companies Act, 2013 ("the Act") and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the 102nd AGM of the Company is being held through VC / OAVM.

The Notice of the AGM alongwith the Annual Report 2021-22 will be sent by electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories in accordance with the aforesaid MCA Circular dated 12th May 2020. Members may note that the Notice of the AGM and the Annual Report 2021-22 will be available on the Company's website: www.alfredherbert.co.in and website of Stock Exchange i.e. BSE Limited: www.bseindia.com.

The Register of members and Share Transfer books of the Company will remain closed from **Saturday, 6th August, 2022 to Friday, 12th August, 2022 (both days inclusive).**

In accordance with Rule 20 of the Companies (Management and Administration) Amendment Rules, 2015, the Company has fixed **Friday, 5th August, 2022 as "cut-off date"** to determine the eligibility of Members to vote by electronic means or vote at the AGM. A person whose name is recorded in the Register of members of the Company or in the Statement of Beneficial Owners maintained by the depositories as on the cut-off date, i.e. **Friday, 5th August, 2022,** only shall be entitled to avail the facility of e-voting or vote at the AGM.

The remote e-voting period commences on **Tuesday, 9th August, 2022 at 10:00 a.m. and ends on Thursday 11th August, 2022 at 5.00 p.m.**

Manner of registering / updating e-mail addresses:

- Members holding share(s) in physical mode are requested to register their email address in order to receive notice of the 102nd AGM and Annual Report for the year ended 31st March, 2022 and the login credentials for e-voting by uploading the same at: Link for updation of PAN -http://mdpl.in/form/pan-update and link for updation of Email Id - http://mdpl.in/form/email-update.
- Member(s) holding shares in electronic mode are requested to register/ update their e-mail addresses with their respective Depository Participant(s) for receiving communication from the Company electronically.

Manner of Casting Vote through e-voting

- The Company is providing facility of remote e-voting to its Members in respect of all resolutions set out in the Notice convening the 102nd AGM. The facility of casting votes by a member using remote e-voting as well as the e-voting system on the date of the AGM will be provided by CDSL. Members attending the 102nd AGM through VC/OAVM will be counted for the purpose of ascertaining the quorum under Section 103 of the Companies Act, 2013.
- The login credentials for casting the votes through e-voting shall be made available to the members through e-mail after they successfully register their e-mail addresses in the manner provided above.

Members are requested to carefully read the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or voting at the AGM.

For **Alfred Herbert (India) Limited**
Sd/-
Shobhana Sethi
Place: Kolkata — Chief Financial Officer &Company Secretary
Date: 16th June,2022

@home — **NILKAMAL LIMITED** — Nilkamal
CIN : L25209DN1985PLC000162
Regd. Office: Survey No. 354/2 & 354/3, Near Rakholi Bridge, Silvassa-Khanvel Road, Vasona, Silvassa - 396 230 (Union Territory of Dadra & Nagar Haveli)
Phone: 0260-2699212 • **Fax:** 0260-2699023
Email: investor@nilkamal.com • **Website:** www.nilkamal.com

36TH ANNUAL GENERAL MEETING (AGM)

Notice is hereby given that the **36th Annual General Meeting (AGM) of the Members of the Company will be held on Saturday, July 16, 2022 at 11.00 a.m. through Video Conference (VC) / Other Audio Visual Means (OAVM)**, as per provisions of Companies Act, 2013, Rules framed thereunder and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with the Ministry of Corporate Affairs ("MCA") circular dated April 8, 2020 and April 13, 2020, May 5, 2020, January 13, 2021 and May 5, 2022 (collectively referred to as "MCA Circulars") and Securities and Exchange Board of India Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and SEBI/HO/CFD/CMD2/CIR/P/2021/ 11, Dated January 15, 2021 (referred to as"SEBI Circular") without the physical presence of the Members at a common venue.

The Annual Report of the Company for the year 2021-2022 including the Financial Statements for the year ended March 31, 2022 (**"Annual Report"**) along with Notice of the AGM will be sent only by email to all those Members, whose email addresses are registered with the Company or with their respective Depository Participants (**"Depository"**) and the Company's Registrar and Transfer Agent, Link Intime India Private Limited, in accordance with the MCA Circulars and the SEBI Circulars.

Members can join and participate in the AGM through VC/ OAVM facility only. The instructions for joining the AGM and the manner of participation in the remote electronic voting or casting vote through the e-voting system during the AGM are provided in the Notice of the AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013. The Annual Report of the Company for the year 2021-2022 along with the Notice of AGM will be available on the website of the Company, i.e. www.nilkamal.com and the website of BSE Limited and National Stock Exchange of India Limited, i.e. www.bseindia.com and www.nseindia.com. Members holding shares in physical mode and who have not updated their e-mail addresses with the Company can obtain Notice of the AGM, Annual Report and/or login details for joining the AGM through VC/OAVM facility including e-voting by sending **scanned copy** of (a) Copy of the signed request letter mentioning the folio number, name and address of the Member, (b) Self-attested copy of the PAN card, and (c) Self-attested copy of any document (eg.: Aadhar, Driving License, Election Identity Card, Passport) in support of the address of the Member by email to **investor@nilkamal.com**. Additionally for obtaining login details member(s) may sent above details through e-mail directly at **evoting@nsdl.co.in**.

Board of Directors at their Meeting held on Monday, May 23, 2022, recommended Final Dividend at the rate of Rs. 15/- per equity share having nominal value of Rs. 10 /-for financial year ended March 31, 2022.

The Final Dividend shall be credited to the eligible Member(s) directly to the respective bank accounts through Electronic Clearing Service (ECS)/ National Automated Clearing House (NACH) etc. In order to receive the dividend without any delay, the Members holding shares in physical form are requested to submit duly signed letter containing folio number, particulars of their bank accounts along with the original cancelled cheque bearing the name of the Member and copy of PAN to M/s Link Intime India Private Limited, C-101, 247 Park, L.b.s. Marg, Vikhroli, West, Mumbai : 400083 to update their bank account details and all the eligible shareholders holding shares in demat mode are requested to update with their respective Depository Participants before Friday, July 8, 2022, their correct Bank Account Number, including 9 Digit MICR Code and 11 digit IFSC Code, E-mail ID and Mobile No(s).

Shareholders are also informed that in terms of provisions of Income Tax Act, 1961, dividend paid and distributed by the Company will be taxable in the hand of shareholders. Communication in this regard shall also be available on the Company website **www.nilkamal.com.**

The Company is pleased to provide remote e-voting facility to the Members to cast their votes electronically on all the resolutions set forth in the Notice convening the said Meeting. The facility of e-voting will also be made available at the AGM and Members attending the AGM through VC/OAVM, who have not cast their vote by remote e-voting, will be able to vote at the AGM. The Company has availed the services of NSDL to provide the facility of remote e-voting / e-voting at the AGM.

The remote e-voting period begins on Wednesday, July 13, 2022, (at 9:00 A.M.IST) and ends on Friday, July 15, 2022, (at 5:00 P.M. IST). During this period shareholders of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date Friday, July 8, 2022, may cast their vote electronically. The remote e-voting module shall be disabled by NSDL for voting thereafter. The voting rights of Members shall be in proportion to their shares in the paid-up equity share capital of the Company as on the cut-off date i.e. July 8, 2022.

Any person, who acquires shares of the Company and becomes a Member of the Company after sending of the Notice and holding shares as of the cut-off date, may obtain the login ID and password by sending a request at **evoting@nsdl.co.in**. However, if he/she is already registered with NSDL for remote E-voting then he/she can use his/her existing User ID and password for casting the vote.

The details instructions for joining the AGM through VC/OAVM and casting the vote through remote e-voting / e-voting at the AGM is provided in the Notice of AGM. Members are requested to carefully go through the same. Members, who need assistance before or during the AGM regarding e-voting facility and / or VC/OAVM facility, can send a request at **evoting@nsdl.co.in** or use Toll free no.: 1800 1020990/ 1800 224430.

Notice is also given that Register of Members and the Share transfer books of the Company will remain closed from Saturday, July 9, 2022 to Saturday, July 16, 2022 (both days inclusive) for the purpose of Annual General Meeting and dividend .

The Dividend when sanctioned will be payable to those Equity Shareholders, holding shares either in physical form or in dematerialized form on the close of Friday, July 8 , 2022.

By order of the Board of Directors
Sd/-
Place : Mumbai — **Priti Dave**
Dated : 17-06-2022 — **Company Secretary**

PUBLIC NOTICE

NOTICE is hereby given that M/s Viraj Profiles Private Limited (Formerly known as M/s. Viraj Profiles Limited w.e.f 31.03.2022) "herein refer to the 'Company" having its Registered Office at G-34, MIDC Tarapur Industrial Area, Boisar, Dist. Palghar – 401 506 have created the mortgage on following properties in favour of M/s AXIS TRUSTEE SERVICES LIMITED, "herein refer to the Security Trustee" having its Registered Office at Axis House, Bombay Dyeing Mills Compound, Pandurang Budhkar Marg, Worli, Mumbai – 400 025 representing Union Bank of India (e-Andhra Bank) "herein refer to the Lead Bank", Bank of Baroda (e-Vijaya Bank), Indian Overseas Bank and Central Bank of India"herein refer to the Member Banks" in consortium.

The following original title deeds have been misplaced somewhere and could not be traced out after thorough search:

Sl. No.	Description of the title deeds	Description of the property
1.	1. Original Lease deed dated 10.08.2004 registered under Sl. No. PLR-2009/2004 31.12.2004 executed between Mrs. Renu Kochhar 'the Lesser' therein and M/s Viraj Forgings Limited 'the Lessee' 2. Original conveyance deed No. PLR-145/2009 executed between Mrs. Renu Kochhar and M/s Viraj Forgings Limited, Renu Kochhar to Viraj Forging Limited (403/2005) 3.Original Deed of Assignment (for 139, 140(1) & 140(2)) dated 13.03.2007 between Viraj Alloys Limited to Viraj Profiles Limited (1125/2007)	Plot Nos. 140 (1) and (2), Village Saravali, Dist. Palghar, Maharashtra (India)
2.	1. Original Sale Deed dated 26.12.2003 executed between Rustom Godrej Joshi 'the Vendor' therein and Nitin Ram Prakash Chatwal and Renu Neeraj raja Kochhar 'the said Purchasers' therein, registered under Documents Serial No. PLR-2949-2003, with S.R.O.- Palghar.	S/G No. 118, Village Mahagaon, Dist. Palghar, Maharashtra (India)
3.	1. Deed of Conveyance dated 30.10.2008 executed between Hitesh Ram Prakash Chatwal 'the Vendor' therein and M/s. Viraj Profiles Limited 'the Purchaser' therein, registered under Document Serial No. PLR-150-2009, with S.R.O.- Palghar	S/G No. 187/3/3, Village Saravali, Dist. Palghar, Maharashtra (India
4.	1. Deed of Conveyance dated 30.10.2008 executed between Hitesh Ram Prakash Chatwal 'the Vendor' therein and M/s. Viraj Profiles Limited 'the Purchaser' therein, registered under Document Serial No. PLR-146-2009, with S.R.O.- Palghar	S/G No. 187/3, Village Saravali, Dist. Palghar, Maharashtra (India)
5.	1. Deed of Conveyance dated 30.10.2008 executed between Hitesh Ram Prakash Chatwal 'the Vendor' therein and M/s. Viraj Profiles Limited 'the Purchaser' therein, registered under Document Serial No. PLR-153-2009 dated 11.2.2009 with S.R.O.- Palghar	S/G No. 25/1, S/G No. 25/2 and S/G No. 34 Village Maan, Dist. Palghar, Maharashtra (India)
6.	1. Original agreement dated 29.8.2002 bearing No. PLR-1345/2002 2. Original conveyance deed dated 17.6.2013 No. PLR-1213/2003b 3. Original conveyance deed No. PLR-151/2009 dated 10.10.2008	All that piece or parcel of Land at Village Saravali, Taluka Palghar, District Thane (now, Palghar) 45/1 (63/1), 46/1 (62/1)& 46/2 (62/2)
7.	1. Original agreement dated 29.8.2002 bearing No. PLR-13434/2002 2. Original conveyance deed dated 17.6.2013 No. PLR-1213/2003 3. Original conveyance deed No. PLR-151/2009 dated 30.10.2008	All that piece or parcel of Land at Village Saravali, Taluka Palghar, District Thane (now, Palghar) 159/1(A) (61/1A), 159/1(B) (61/1B), 159/2 (61/1), 166/1 (57/1) & 167 (58)
8.	1. Conveyance dated 30.10.2008 bearing registration Serial No. PLR -153 of 2009 executed between Smt. Renu Neeraj Kochhar as Vendor and M/s. Viraj Profiles Limited as the Purchasers ("2008 Conveyance")	All that piece or parcel of Land admeasuring 16200 Sq.Mtrs. bearing S/G No.57/1 at Village Varangade, Taluka Palghar, District Thane
9.	1. Original conveyance deed dated 30.4.2006 No. PLR-1645/2006 2. Original conveyance deed dated 27.03.2009 bearing No. PLR-1248/09	All that piece or parcel of Land bearing S/G No.121 at village Betegaon, Taluka Palghar, District Thane (now, Palghar)- 99630 Sq Mtr
10.	1. Deed of Conveyance dated 3010.2008 bearing Registration Serial No. PLR-147 of 2009 executed between Shri.Nitan Ram Prakash Chatwal as the Vendor and M/s. Viral Profiles Limited as the Purchasers	All that piece or parcel of land known as Plot No.139 within the village limits of Saravali, Taluka and Registration Sub-District Palghar, District and Registration District Thane (now, Palghar)
11.	1. Deed of Conveyance bearing Registration Serial No. PLR-148 of 2009 dated 14.01.2009 executed between Shri.Nitin Ram Prakash Chatwal as the Vendor and M/s. Viral Profiles Limited as the Purchasers	All that piece or parcel of land known as Plot Nos. 110, 111/1, 114/1A, 114/AD, 116, 119 & 120/18 Village Mahagaon, Dist. Palghar, Maharastra (India)

All persons having custody of the aforesaid documents are hereby required to make same known to the undersigned in the below mentioned address within 15 days from the date of publishing of notice in the newspaper thereof, failing which M/s. Viraj Profiles Private Limited (Formerly known as M/s. Viraj Profiles Limited w.e.f 31.03.2022) will act on the Certified copy of the above mentioned documents and the certificate basing on the certified copies shall be valid and enforceable under law.

Sucharita Patra
Advocate , High Court
Room No. 10, 2nd floor, Prakash Chamber 77,
Nagindas Master Road, Fort, Mumbai- 400023.

DCB Bank Limited
Registered Office: 6th Floor, Tower A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai - 400013.
Retail Asset Collection Department: Retail Collection, Shop No. 135 to 141, 1st Floor, Huma Mall, L. B. S. Marg, Kanjurmarg (West), Mumbai - 400078. **Telephone No.:** 022-62310086.

DCB BANK

AUCTION SALE NOTICE
(Under Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

Auction sale notice for sale of immovable Assets under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rule, 2002.
Notice is hereby given to the public in general and in particular to the Borrowers, Co-borrowers and the Guarantors in particular, by the Authorized Officer, that the under mentioned property is mortgaged to **DCB BANK LTD.,** The Authorized Officer of the Bank has taken the **Symbolic Possession** under the provision of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The property will be sold by tender cum public auction as mentioned below for recovery of under mentioned dues and further interest, charges and cost etc. as per the below details:-
The property will be sold **"as is where is" and "as is what is"** condition. This is also a notice to the Borrowers, Co-borrowers and the Guarantors of the loan about holding of the auction cum sale on the mentioned date, if their outstanding dues are not repaid in full.

Sr. No.	Name of the Borrower(S) & Guarantors(S) and Outstanding Amount	Details of Mortgage Property	Reserve Price / Earnest Money Deposit	Date & Time of Auction
1)	All Unknown Legal Heirs and Representatives of Deceased Birendrakumar Alias Virendrakumar Abhaynarayan Pandey, Mr. Parvesh Arvindkumar Pandey, Mr. Umesh Virendrakumar Pandey, Mr. Dhirenkumar Abhaynarayan Pandey, Mrs. Lalti Birendrakumar Pandey, Mr. Arvindkumar A. Pandey. **Outstanding Amt.: Rs. 1,14,26,675.50/-** (Rupees One Crore Forteen Lakh Twenty Six Thousand Six Hundred Seventy Five and Paise Fifty Only) with further interest as on 06.12.2021.	Flat No. 102, 1st Floor, Gaurav Manthan No. 4, Gaurav Sankalp Phase IV, Off. Mira Bhayander Road, Behind Green Court Club, Mira Road (East), Thane - 401107. Date Of Symbolic Possession: 26.03.2022	Rs. 42,00,000/- Rs. 4,20,000/-	**22-07-2022** 10:00 A.M to 10:30 A.M
		Flat No. 104, 1st Floor, H-Wing, Gaurav Residency CHSL, Next to Cinemax, Near Mayor's Bungalow, Mira Bhayander Road, Near Kanakia Park, Mira Road (East), Thane - 401107. Date Of Symbolic Possession: 26.03.2022	Rs. 58,00,000/- Rs. 5,80,000/-	**22-07-2022** 11:00 A.M to 11:30 A.M
2)	Mr. Dhiraj Shamji Oza, M/s. New World Multitrade, Mrs. Parita Jay Oza, Mr. Jay Dhiraj Oza, M/s. Joy Travellers Club, Mr. Yash Dhiraj Oza, Mrs. Sunita Dhiraj Oza. **Outstanding Amt.: Rs. 2,63,33,425.65/-** (Rupees Two Crore Sixty Three Lakh Thirty Three Thousand Four Hundred Twenty Five and Paise Sixty Five Only) with further interest thereon as on 21.06.2021.	Flat No. 3, 1st Floor, Annapurna Building, Navadurga Co-operative Housing Society Limited, Plot No. 127, Road No. 24 A, Sion (West), Mumbai - 400022. Date Of Symbolic Possession: 23.03.2022	Rs. 1,10,00,000/- Rs. 11,00,000/-	**22-07-2022** 12:00 Noon to 12:30 A.M
		Flat No. 4, 1st Floor, Annapurna Building, Navadurga Co-operative Housing Society Limited, Plot No. 127, Road No. 24 A, Sion (West), Mumbai - 400022. Date Of Symbolic Possession: 23.03.2022	Rs. 1,60,00,000/- Rs. 16,00,000/-	**22-07-2022** 12:00 NOON to 12:30 A.M
3)	Mr. Vishwas Bhau Jadhav, Mrs. Vijaya Vishwas Jadhav, Mr. Amit Vishwas Jadhav **Outstanding Amt.: Rs. 95,68,750.89/-** (Rupees Ninety Five Lakh Sixty Eight Thousand Seven Hundred Fifty and Paise Eighty Nine Only) with further interest as on 16.04.2021.	Flat No. 303, 3rd Floor, B Wing, Parivar Safalya Co-operative Housing Society Limited, D. G. Mahajani Path, Sewree, Mumbai - 400015. Date Of Symbolic Possession: 22.03.2022	Rs. 1,00,00,000/- Rs. 10,00,000/-	**22-07-2022** 01:00 A.M to 01:30 P.M
4)	Mr. Sahadev Balchand Agarwal, M/s. Shree Balaji Enterprises Rep. by Mrs. Usha Agarwal, M/s. Industrial Chemical Works Rep. by Mr. Sahadev Agarwal, Mr. Anand Sahadev Agarwal, Mr. Mayank Sahadev Agarwal, Mrs. Usha Sahadev Agarwal **Outstanding Amt.: Rs. 1,81,42,545.71/-** (Rupees One Crore Eighty One Lakh Forty Two Thousand Five Hundred Forty Five and Paise Seventy One Only) with further interest as on 08.06.2021.	Flat No. 1301, Thirteen Floor, Building No. C/1, Lok Everest, Jathashankar Dosa Road, Mulund (West), Mumbai - 400080 **AND** Flat No. 1401, Fourteen Floor, Building No. C/1, Lok Everest, Jathashankar Dosa Road, Mulund (West), Mumbai - 400080. Date Of Symbolic Possession: 25.03.2022	Rs. 2,40,00,000/- Rs. 24,00,000/-	**22-07-2022** 02:00 P.M to 02:30 A.M
5)	Mr. Sundeep Srirang More, Mrs. Seema Sundeep More, Mrs. Vimal Srirang More, M/s. Sainath & Co. **Outstanding Amt.: Rs. 68,80,679.02/-** (Rupees Sixty Eight Lakh Eighty Thousand Six Hundred Seventy Nine and Paise Two Only) with further interest as on 29.09.2021.	Flat No. 101, 1st Floor, Datta Ganesh Building, Plot No.101, Sector-1, Sanpada, Navi Mumbai - 400705. Date Of Symbolic Possession: 17.03.2022	Rs. 75,00,000/- Rs. 7,50,000/-	**22-07-2022** 03:00 P.M to 03:30 P.M
6)	Mr. Rameez Samad Patel, Mrs. Najma Samad Patel **Outstanding Amt.: Rs. 14,19,689.46/-** (Rupees Fourteen Lakh Nineteen Thousand Six Hundred Eighty Nine and Paise Fourty Six Only) with further interest as on 11.08.2021.	C-2, Flat No. 702, Samnan Park, Jivan Road, Mumbra, Thane - 400612. Date Of Symbolic Possession: 31.03.2022	Rs. 26,00,000/- Rs. 2,60,000/-	**22-07-2022** 04:00 P.M to 04:30 P.M
7)	Mr. Nilesh Shivkumar Poddar, M/s. Karma Sita Infrastructure, Mrs. Jyoti Nilesh Poddar, Mrs. Indu Shivkumar Poddar **Outstanding Amt.: Rs. 69,55,872.89/-** (Rupees Sixty Nine Lakh Fifty Five Thousand Eight Hundred Seventy Two and Paise Eighty Nine Only) with further interest as on 17.04.2021.	Flat No. 303, 3rd Floor, A-1 Emerald Building, Neelkanth Regent, Pant Nagar M I G Co-operative Housing Society Limited, Pant Nagar, Ghatkopar (East), Mumbai - 400075. Date Of Symbolic Possession: 29.03.2022	Rs. 2,00,00,000/- Rs. 20,00,000/-	**22-07-2022** 05:00 P.M to 05:30 P.M

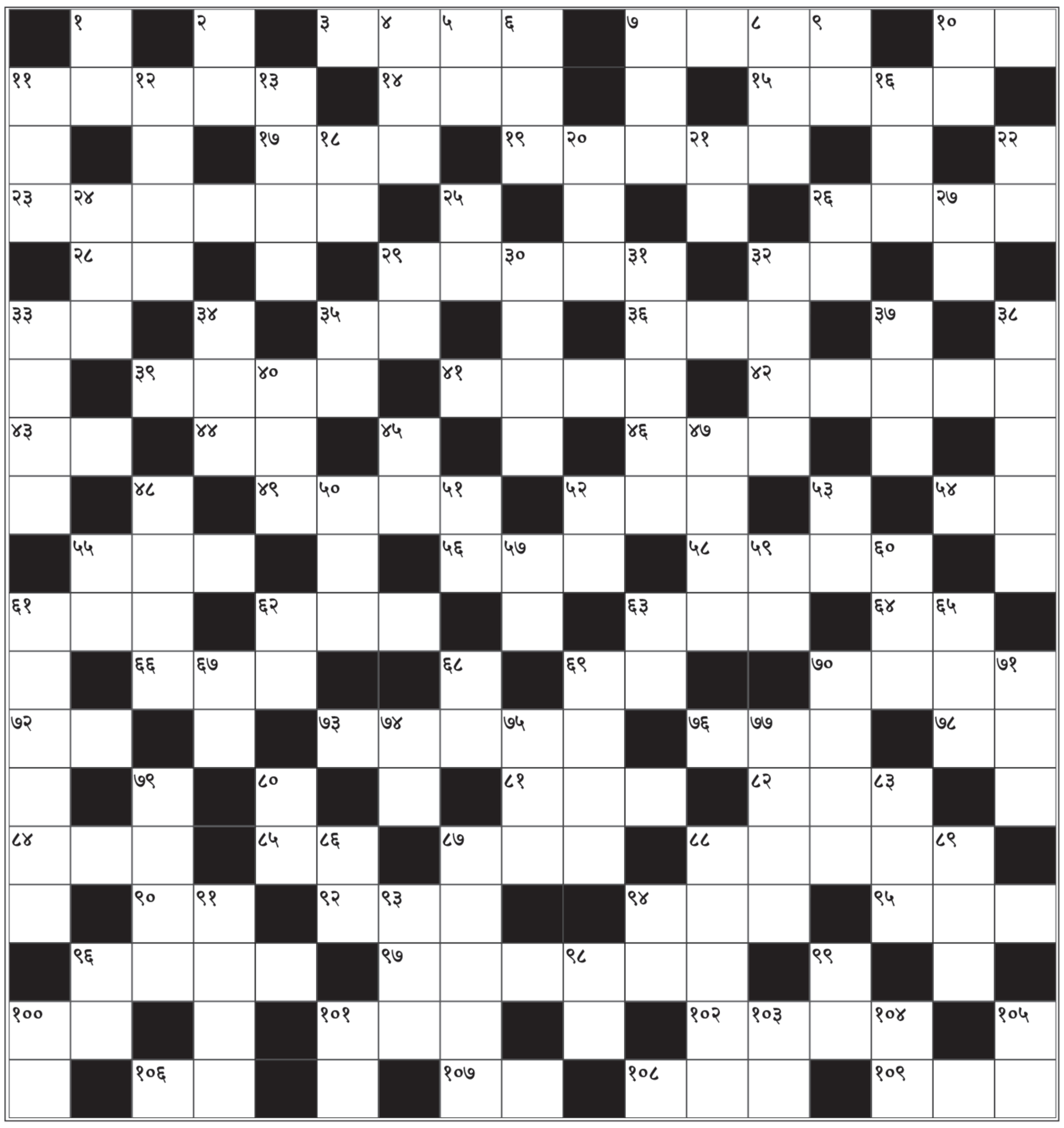
The intending buyer may contact **Mr. David Vannapor** on Mobile No. 098108419977. Date and Time of submission of EMD **on or before 21-07-2022 upto 05:00 P.M.,** with request letter of participation KYC, PAN Card, Proof of EMD at **Email:** david.vannapor@dcbbank.com.
The intending purchasers / bidders are required to deposit EMD amount either through NEFT / RTGS in the name of the beneficiary, **DCB Bank Limited, Branch:** Andheri (East), **Account Name:** RAOU Non PDC Collection, **Account No.:** 0612955100223, **IFSC Code:** DCBL0000061.

STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

The Borrower, Co-borrowers and the Guarantors are hereby notified to pay the sum as mentioned above along with up to dated interest and ancillary expenses before the date of auction, failing which the property will be auctioned / sold and the balance dues, if any, will be recovered with interest and cost.

Sd/-
Date: 17.06.2022 — **Authorised Officer,**
Place: Mumbai — **DCB Bank Limited**

नवाकाळ शब्दकोडे-२०८



आडवे शब्द – ३. भगवान शंकराचे एक नाव ७. रात्रीच्या तिसऱ्या प्रहरी गायला जाणारा राग १०. चिमणीच्या आकाराचा पक्षी, सुगरण, सोनचिडी, गवळण ११. धक्क करणारे, धक्का देणारे १४. पोळीचा कुरकुरीत गुजराथी प्रकार १५. निष्कासन १७. मोठे तालवाद्य १९. लाभदायक २३. टुमणे लावणे, पिच्छा पुरवणे २६. अंतःपूर, जनानखाना २८. बारीक तुकडा २९. बारा ज्योतिर्लिंगांपैकी एक ३२. गंध, राहणे ३३. पराक्रमी ३५. उन्हाळा ३६. सीतेला पळवणाऱ्या रावणाला अडवणारा पक्षीराज ३९. विष्णू ४१. परंपरावादी, जुन्या विचारांचा ४२. पुत्रप्राप्तीसाठी दशरथाने केलेला यज्ञ ४३. चरण ४४. त्रासलेला ४६. बायको, अर्धांगी ४९. पृथ्वी ५२. शंकराचा पुजारी ५४. नगरवासी, नागरिक ५५. तोहमत, खोटा आरोप ५६. दारू, पश्चिम दिशा ५८. हे बोल प्रत्यक्षात सुनेला उद्देशून असतात ६१. घोडेस्वाराचे पाय ठेवण्याचे साधन ६२. हित ६३. बालपण ६४. बस्तान ६६. जागरूक ६९. काळजी वाटावी असे काही ७०. लायसेन्स ७२. निर्विकार ७३. शेवटची सीमा, पराकाष्ठा ७६. दिवसाचा आठवा भाग ७८. दर चार वर्षांनी येणारे इंग्रजी वर्ष ८१. प्रामाणिकपणा ८२. तृण, चारा ८४. वैरभावना, आकस ८५. उणीव ८७. बाजू, तरफ ८८. अतिशय मोठे ९०. तमाशा कलाकारांचा ग्रुप ९२. सूड ९४. वर्तुळ ९५. जमीन ९६. कपाळभर लावलेले कुंकू ९७. वैशिष्ट्यपूर्ण, नमुनेदार १००. स्थूल, जाड १०१. विपुल १०२. देवापुढे अखंड तेवणारा दीप १०६. जुन्या रुपयाचे सोळा भाग १०७. प्रखर १०८. खिन्न, विमनस्क १०९. जुळा, जावळा

उभे शब्द – १. ठसा २. धेनू ४. विस्तव ५. वाढदिवसाला कापतात ६. छोट्या जलप्रवासाचे कामचलाऊ वाहन ७. काशीयात्रेनंतर करण्याचा एक धार्मिक विधी ८. कटप्रदेश ९. घस, खुंट, जनावराचे आचळ १०. मिठाईचा प्रकार ११. जाडेभरडे वस्त्र १२. पांगापांग, मोठा पराभव १३. कंबरेला बटवा खोचण्याची जागा, कडोसरी १६. युवती १८. गीत, गायन २०. कवितेतला अलंकार २१. थकवा २२. धमकी, भीती २४. निखाऱ्यावर भाजलेली रोटी २५. पार्वती २६. ढीग २७. चरबी २९. महाभारतातील देवव्रत, पितामह ३०. पूर्वी युद्ध सुरू होताना जोरात फुंकून हा आवाज करत ३१. चंद्र ३२. हनुमानाचे एक नाव ३३. त्रिशूलधारी महादेव ३४. वीजनिर्मितीचे यंत्र, जनरेटर ३५. यंत्रातले वंगण, युरोपातला एक जुना देश ३७. वमन, वांती ३८. उलगडा, खुलासा ४०. खरी स्थिती ४५. संताप, राग ४७. किंचितही अंश ४८. अमेरिकेचा शोध लावणारा खलाशी ५०. पोबारा, पलायन ५१. दळलेली हळद, पोपट ५२. गुणवान ५३. मोठ्या आकाराचे ५५. शिल्लक ५७. सौंदर्य ५९. दया ६०. खतावणी, आर्थिक नोंदी असलेली हिरवट जाड कागदाची वही ६१. कामधंदा नसलेला ६२. एक रास, खेकडा ६३. थंडी, गार हवा ६५. गुंड, समाजकंटक ६७. मुक्काम, खालचा भाग ६८. सुंदर स्त्री ६९. क्षुद्र चोर, भुरटा ७०. दुर्दशा, वाईट स्थिती ७१. ऐपत/क्रेडिट नसणे ७४. मनोहर, रमणीय ७५. छाया, सावली ७७. हेलसांड ७९. काळ्या बिया आणि पांढरा गर असलेले गोड फळ ८०. लक्षावधी ८३. संपूर्ण, अख्खा ८६. स्नानाचे पाश्चात्य पात्र ८७. नागचाफा, शंकराचे आवडते ८८. हिमालयातील एक नदी, ही पुढे गंगेला मिळते ८९. फणसाचा प्रकार ९१. फुलून येणे ९३. मोठा नगारा ९४. कुंपण ९६. अभ्यासात गती नसलेला ९८. रेती ९९. सरिता, तरंगिणी १००. चकचकीत १०१. निम्मा १०३. गुलाम, चाकर, सेवक १०४. दूध १०५. गेली अनेक शतके शेतीला उपयोगी ठरलेले जनावर •

नवाकाळ कोडे क्रमांक २०७ चे उत्तर

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ओव्हरहेड वायर तुटली हार्बर रेल्वे विस्कळीत

■ मुंबई

हार्बर रेल्वेच्या गोवंडी स्थानकाजवळ आज सकाळी ऐन गर्दीच्या वेळी ओव्हरहेड वायर तुटली. त्यामुळे पनवेलहून सीएसएमटीकडे जाणाऱ्या लोकलचा खोळंबा होऊन हार्बर सेवा ठप्प झाली. त्याचा मोठा फटका सकाळी कामावर जाण्यासाठी घराबाहेर पडलेल्या चाकरमान्यांना बसला. त्यांचे अतोनात हाल झाले. दुरुस्तीनंतर वाहतूक सुरू झाली. मात्र त्यानंतर दुपारी उशिरापर्यंत लोकल १५ ते २० मिनिटे उशिराने धावत होत्या. यामुळे प्रवाशांचे प्रचंड हाल झाले. मध्य रेल्वेच्या हार्बर मार्गावरील गोवंडी स्थानकाजवळ सकाळी ओव्हर-हेड वायर तुटली. त्यामुळे पनवेलकडून सीएसएमटीला जाणारी वाहतूक कोलमडली. ओव्हरहेड वायर तुटल्यामुळे मानखुर्द ते पनवेल दरम्यानची लोकल सेवा ठप्प झाली. सकाळी ऐन गर्दीच्या वेळी घडलेल्या या घटनेचा फटका प्रवाशांना बसला.

'अधीश'बाबत प्राधिकरणाकडे जा नारायण राणेंना हायकोर्टाचा दणका

■ मुंबई

मुंबई उच्च न्यायालयाने केंद्रीय मंत्री नारायण राणे यांना दणका दिला आहे. राणे यांच्या अधीश बंगल्यावरील कारवाई विरोधात प्राधिकरणाकडेच दाद मागण्याचे मुंबई उच्च न्यायालयाने निर्देश दिले आहेत. मात्र राणेंना दिलासा देत २४ जूनपर्यंत बेकायदेशीर बांधकामावर कोणतीही कारवाई न करण्याचे आदेश कायम राहणार आहेत.

राणे यांना एमसीझेडएमएने पाठवलेली नोटीस योग्यच असल्याचे मुंबई उच्च न्यायालयाने म्हटले आहे. मात्र, पाठविलेली नोटीस बेकायदेशीर असल्याचा दावा

करत नारायण राणे यांनी मुंबई उच्च न्यायालयात दाखल केलेली याचिका निकाली काढली आहे. जुहू इथे अधिश या राणेंच्या बंगल्यात अनधिकृत बांधकामांमुळे सीआरझेड नियमांचे उल्लंघन होत असल्याची तक्रार आरटीआय कार्यकर्ते संतोष दौंडकर यांनी केली आहे.

त्यानंतर मुंबई महानगरपालिकेच्या के पश्चिम विभागाच्या बिल्डिंग प्रपोजल विभागाच्या पथकाने १८ फेब्रुवारी रोजी नारायण राणे यांच्या अधिश बंगल्यात जाऊन तपासणी केली आणि नोटीसही बजावली. त्यानंतर राणेंनी हायकोर्टात धाव घेतली. हायकोर्टाने राणेंना दिलासा देत याचिका निकाली काढली. त्यामुळे बीएमसीनेही नोटीस मागे घेतली होती.

मोदी सरकारची जोरदार तयारी

» पान १ वरून

आहे. आता १६ मतदारसंघ निवडले आहेत. आणखी ८ मतदारसंघांकडे आम्ही लक्ष देऊ. या मतदारसंघात महाराष्ट्रातील आणि केंद्रातील नेते येत्या काळात सभा आणि दौरे करतील. देशभरात असे कार्यक्रम आखले आहेत.

भाजपाने लोकसभा मतदारसंघांवर आतापासून लक्ष केंद्रीत केल्याने भाजपा मुदतपूर्व निवडणुकीच्या तयारीत असल्याचे संकेत मिळत आहेत. विरोधी पक्षाला तयारीला वेळ न देता मुदतपूर्व निवडणुका घेण्याचे भाजपाने ठरविल्याचे कळते. याचाच एक भाग म्हणून काँग्रेसला गुंतवून ठेवण्यासाठी गांधी कुटुंबाला ईडी चौकशीच्या फेऱ्यात अडकवून ठेवले जाणार आहे.

पंतप्रधान नरेंद्र मोदींच्या आईचे रस्त्याला नाव देणार

» पान १ वरून

अशी माहिती पंतप्रधानांचे धाकटे बंधू पंकज मोदी यांनी दिली.

गांधीनगरमधील रस्त्याला त्या दिवशी 'पूज्य हिराबा मार्ग' असे नाव देण्यात येणार आहे, अशी औपचारिक घोषणा गांधीनगरचे महापौर हितेश मकवाना यांनी केली.

पंतप्रधानांच्या आई हिराबा यांचा १८ जून २०२२ रोजी शंभरावा वाढदिवस आहे. त्यानिमित्त त्यांचे मूळ गाव वडनगर येथे त्यांच्या दीर्घायुष्यासाठी विविध धार्मिक कार्यक्रम आयोजित करण्यात आले आहेत. या दिवशी पंतप्रधान त्यांना भेटण्यासाठी गुजरातला येण्याची शक्यता आहे. हिराबा यांच्या दीर्घायुष्यासाठी अहमदाबादच्या जगन्नाथ मंदिरात मोदी कुटुंबियांनी 'भंडारो' म्हणजे सामुदायिक भोजन ठेवले आहे. वडनगर येथील हटकेश्वर महादेव मंदिरात पंतप्रधानांच्या आईच्या दीर्घायुष्यासाठी आणि चांगल्या आरोग्यासाठी विविध धार्मिक कार्यक्रमांचे आयोजन केले आहे. त्यात भजन संध्या, शिव आराधना, आणि सुंदरकांड पाठ यांचा समावेश आहे. याशिवाय त्या दिवशी म्हणजे शनिवारी गांधीनगरमधील एका रस्त्याला हिराबा यांचे नाव देण्यात येणार आहे. येथील रायसन पेट्रोल पंपापासून ८० किलोमीटरच्या रस्त्याला 'पूज्य हिराबा मार्ग' असे नाव देण्यात येणार आहे, अशी माहिती महापौर हितेश मकवाना यांनी केलेल्या ट्विटमध्ये दिली आहे.

'अग्निवीरां'साठी अनेक राज्यांचा घोषणांचा पाऊस

तरुणांच्या उग्र आंदोलनामुळे हादरलेल्या उत्तर प्रदेश, मध्य प्रदेश, उत्तराखंड, हरियाणा येथील राज्यांनी अखेर बचावासाठी अग्निवीरांसाठी घोषणांचा पाऊस पाडला. योगी आदित्यनाथ यांनी पोलीस आणि संबंधित सेवांच्या भरतीमध्ये अग्निवीरांना प्राधान्य देणार असल्याची घोषणा केली. मध्य प्रदेशचे मुख्यमंत्री शिवराज सिंग चौहान आणि उत्तराखंडचे मुख्यमंत्री पुष्कर सिंह धामी यांनीही राज्य पोलीस भरतीत या उमेदवारांना प्राधान्य देणार असल्याचे जाहीर केले. हरियाणा सरकारनेही अग्निवीरांना प्राधान्य देण्याची घोषणा केली.

बिहारसह ५ राज्यांमध्ये आंदोलन! ट्रेन जाळली

» पान १ वरून

जाईल, अशी घोषणा केली. मध्य प्रदेशचे मुख्यमंत्री शिवराज सिंग चौहान, उत्तराखंडचे मुख्यमंत्री पुष्कर सिंह धामी यांनीही अशाच घोषणा केल्या. हरियाणा सरकारनेही अग्निवीरांना नोकरीत प्राधान्य देण्याची घोषणा केली. सैन्यदलातील भरतीसाठी मोदी सरकारच्या वतीने संरक्षण मंत्री राजनाथ सिंह यांनी मंगळवारी अग्नीपथ योजना जाहीर केली. या योजनेनुसार सैन्य दलात ४ वर्षे अग्निवीर म्हणून भरती केली जाणार आहे. त्यानंतर त्यातील २५ टक्के तरुणांना कायमस्वरूपी सेवेत घेतले जाणार आहे. मात्र त्यासाठी पुन्हा त्यांची तपासणी होणार आहे. या अग्निवीरांना ११ लाखांचे पॅकेज दिले जाणार आहे. संरक्षण मंत्र्यांनी मंगळवारी जाहीर केलेल्या या योजनेनंतर त्याचे तीव्र पडसाद काल बुधवारी बिहारमध्ये उमटले. तेथे अनेक जिल्ह्यांत दगडफेक आणि 'रास्ता रोको' आंदोलने झाली. संतप्त तरुणांनी रस्त्यावर टायर जाळले. ४ वर्षांनंतर आमचे काय? असा सवाल त्यांनी विचारला. नंतर आज पुन्हा बिहारमध्ये हिंसक आंदोलन झाले. मुंगेर, कैमूर, सहरसा, छपरा आदी जिल्ह्यांमध्ये विद्यार्थ्यांनी रस्त्यावर उतरून आंदोलन केले. रेल्वे आणि वाहनांवर दगडफेक केली. कैमूर येथे पाटणा इंटरसिटी एक्स्प्रेसला आग लावली. रस्त्यावर अनेक ठिकाणी टायर जाळले. त्यामुळे वाहतूक बंद पडली. आंदोलकांना पांगवण्यासाठी काही ठिकाणी पोलिसांनी लाठीमार केला. बिहारमधील आंदोलनाचे लोण हरियाणा, उत्तर प्रदेश आणि राजस्थान या राज्यांमध्ये पोहोचले. उत्तर प्रदेशातील बरेलीत लष्करी भरतीची तयारी करत असलेल्या तरुणांनी रस्त्यावर उतरून आंदोलन केले. राजस्थानातील तरुणांनी दिल्ली-जयपूर हायवेवर 'रास्ता रोको' केला. बिहारच्या भागलपूरमध्ये आंदोलकांनी रेल्वे रुळावर टायर जाळले. रुळाच्या क्लिप काढल्या. त्यामुळे येथील रेल्वे ठप्प झाली. नाथनगर रेल्वे स्थानकात गरिब रथ एक्स्प्रेस यामुळे थांबली होती. विक्रमशिला एक्स्प्रेससह अनेक गाड्या आंदोलनामुळे रखडल्या. हरियाणातील गुरुग्राम आणि पलवल येथे तरुणांनी पोलीस आणि वाहनांवर दगडफेक केली. महामार्गावर रास्ता रोको केला. आंदोलकांना पांगवण्यासाठी पोलिसांनी गोळीबार केला.

वडाच्या फांद्या कापल्याप्रकरणी मुंबईत एकावर गुन्हा दाखल

■ मुंबई

वटवृक्षाच्या फांद्या कापाल तर दंड आणि तुरुंगाची हवा खाल, असा इशारा पालिकेने वटपौर्णिमेच्या निमित्ताने दिला होता. पालिकेच्या इशाऱ्याकडे दुर्लक्ष करून अनेकांनी कापलेल्या फांद्या घेऊन वटपौर्णिमा साजरी केल्याचे दिसले असले तरी त्याकडे पालिकेने दुर्लक्ष केले असून पूर्ण मुंबईत केवळ एकावर फांदी कापल्याप्रकरणी गुन्हा दाखल केला आहे. त्यामुळे पालिकेचा इशारा मुंबईकरांनी गांभीर्याने घेतला की पालिकेने कारवाईकडे कानाडोळा केला, असा प्रश्न उपस्थित झाला आहे. विशेष म्हणजे यंदा वटपौर्णिमा बाहेरून वडाच्या फांद्या आणून साजरी केल्याचे पालिकेचे म्हणणे आहे.

यावेळी धारावी शाहूनगर येथे केवळ एका व्यक्तीने झाडाची फांदी तोडली असल्याची तक्रार नोंदवून संबंधित पोलीस ठाण्याला गुन्हा नोंदविण्यासाठी पालिकेने पत्र दिले आहे. पूर्वपरवानगीशिवाय कोणतेही झाड कापणे कायद्याने अपराध आहे. त्यामुळे वटपौर्णिमेला वडाच्या फांद्या कापू नका, अन्यथा पाच हजार रुपयांपर्यंत दंड व जेलची हवा खावी लागेल, असा इशारा मुंबई महानगरपालिकेच्या उद्यान विभागाने दिला होता. त्यानुसार पालिकेच्या २४ विभाग कार्यालयांतील उद्यान विभागाचे वडाच्या फांद्या कपणाऱ्यांवर लक्ष होते. तरीही लाखो फांद्या कापण्यात आल्या. याबाबत मुंबईत जनजागृतीदेखील करण्यात आली होती. असे असले तरी अनेक ठिकाणी वडाच्या फांद्या तोडून सर्रासपणे विकण्यात आल्या.मुंबईतील भायखळा, दादर, लालबाग, धारावी येथील बाजारांसह रस्त्यांवर फांद्यांची विक्री करण्यात आली.